

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2373
TO BE ANSWERED ON 01.08.2022

Death due to various Pollution

2373. SHRI NARANBHAI KACHHADIYA:
SHRI SUDHAKAR TUKARAM SHRANGARE:
SHRI DEVJI M. PATEL:
SHRI PARBATBHAI SAVABHAI PATEL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether out of approximately 24 lakh death as a result of all types of pollution, about 16.7 lakh deaths were caused by air pollution and more than five lakh deaths were on account of water pollution and other types of pollution in the country including Maharashtra, Gujarat and Rajasthan during the year 2019 and if so, the details thereof, State-wise especially with regard to Maharashtra, Gujarat and Rajasthan; and
- (b) the steps taken or proposed to be taken by the Government to address the issue of deaths caused by air, water, soil and noise pollution and the State-wise details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a):

There are several studies conducted by different organizations, using different methodologies, on the impact of pollution on human health. There is no conclusive data available in the country to establish direct correlation of death/disease exclusively due to pollution. Pollution could be one of the factors affecting ailments and associated deaths. Health effects of pollution are a synergistic manifestation of factors which include food habits, occupational habits, socioeconomic status, medical history, immunity and heredity, etc. of the individuals.

(b):

The Government has taken various steps to address pollution including, *inter alia*:

- Notification of Ambient Air Quality Standards.
- Introduction of National Clean Air Programme (NCAP).
- Revision of emission standards for industrial sectors from time to time.

- Setting up of monitoring network for assessment of ambient air quality.
- Introduction of cleaner/alternate fuels like gases fuel (CNG, LPG etc.).
- Ethanol blending.
- Launching of National Air Quality Index.
- Leapfrogging from BS-IV to BS-VI fuel standards.
- Notification of Construction and Demolition Waste Management Rules.
- Banning of burning of biomass; Streamlining the issuance of Pollution Under Control Certificate.
- Issuance of directions under Section 18(1) (b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986 for controlling air pollution.
- Installation of on-line continuous (24x7) monitoring devices by major industries.
- Notification of Graded Response Action Plan for Delhi and National Capital Region (NCR).
- Constitution of Commission on Air Quality Management in NCR and Adjoining Areas (CAQM) etc.
- Regular monitoring of the hearing loss of all the workforces in the industries.
- Laid down the permissible noise levels for different areas for both daytime and nighttime.
- To regulate discharge of effluents and enforcement of standards in respect of polluting sources.
- To direct concerned agencies in the State/UT to develop infrastructure for sewage treatment.
- Stipulated general discharge standards with an aim to prevent pollution in the water bodies.
- Under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) for development of infrastructure for sewage management and rejuvenating polluted water bodies.
- Revised guidelines on Idol Immersion in Water Bodies are being implemented.
- All the States to commission surface water based piped water supply scheme to all the habitations.
- Funds have been released to various Arsenic and Fluoride affected states for installation of community water purification plants and commissioning of piped water supply scheme under Jal Jeevan Mission.
